

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 65, 67 & 68 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue-Gas Desulphurization System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards prescribed by MoEFCC's Notification dated 07.12.2015.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondent : Uttar Pradesh Power Corporation Limited and Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, MBPMPL
Shri Ashutosh K. Srivastava, Advocate, MBPMPL
Shri Aashwyn Singh, Advocate, MBPMPL
Ms. Ananya Dutta, Advocate, MBPMPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Rishabh Bhardhwaj, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned counsel for the Petitioner, however, sought liberty to file an updated Auditor Certificate for incorporating the additional expenditure incurred by the Petitioner after the filing of the Petition.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its updated Auditor's Certificate by way of an affidavit, within two weeks, with a copy to the Respondents.

3. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

